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NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON

30.07.2018

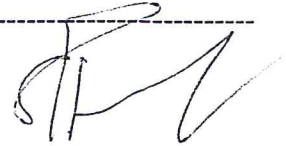
PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : CP/734/IB/2018  
NAME OF THE PETITIONER(S) : BHADWANDAS & CO  
NAME OF THE RESPONDENTS : RPN ENGINEERS CHENNAI PVT LTD  
UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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1. P. S. Sriram PCC

For the petitioner



R. Pawan Kumar dhanu

For the respondent

R. Pawan Kumar  
30/7/18

**ORDER**

Counsel for both the parties are present. As seen from the order dated 06.07.2018, the time was granted to the Corporate Debtor for filing reply. But reply has not been filed and again for filing the same time is sought. In addition to that, Counsel for the Corporate Debtor also submitted that he has instruction from his client for settlement of the outstanding debt and prayed for time.

Last and final opportunity is given for settlement failing which the Corporate Debtor shall file reply. In case, the reply is also not filed on next date of hearing, the right of filing reply shall stand forfeited and the matter will be decided on merits. Put up on **08.08.2018 at 10.30 A.M.**

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(CH. MOHD SHARIEF TARIQ)  
MEMBER (JUDICIAL)